

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
New IA-3171/2023
In
IB-301(ND)/2020

IN THE MATTER OF:

M/s Jagatjit Industries Ltd.

Vs.

M/s Jagat Realcon Pvt Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 09.06.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP : Mr. Atul Bhatia, Mr. Lovneet Honda, Advocate for RP
in IA-3171/2023

For the Respondent :

ORDER

New IA-3171/2023:-

This application has been filed by the IRP seeking withdrawal of the main matter i.e. CP (IB)-301(ND)/2020.

It is submitted by Ld. Counsel appearing for the IRP that the CoC in its meeting dated 18.05.2023 has passed a resolution with 100% voting for approving the proposal for withdrawal of the petition CP (IB)-301(ND)/2020 under Section 12A read with Regulation 30A of the IBBI (Corporate Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In view of the submissions made by Ld. Counsel, we permit the Applicant to withdraw the present petition i.e. CP (IB)-301(ND)/2020.

CP (IB)-301(ND)/2020 **dismissed as withdrawn.**

IA **disposed of.**

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**